

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517

CP No.-81/241/242/ND/2020

Cont. Appl.-03/2020

IN THE MATTER OF:

Mam Chand Goel & Anr.

.....Applicant

Vs.

Uttar Development Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ajay K. Jain, Mr. Prashant Mehta, Mr. Aaryav Mehra, Advs.

For the Respondent : Mr. Harsh Singh, Proxy Counsel for R-4
Mr. Hemant Sharma, Mr. Prakhyat Sharma for R-2, R-4 & R-6

ORDER

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the R-2, R-4 and R-6 is present. Both the counsels submitted that parties are trying to settle the matter amicably and therefore sought adjournment. In view of this, list the matter on **24.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)